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CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

LUCKNOW

Original Application No. 249/91

Sukh Deo

Applicant.

versus

Union of India & others

Respondents.

Shri Ravi Srivastava

Applicant.

Shri Pradip Kumar

Brief holder of Shri
Anil Srivastava, Counse
for Respondents.

Coram:

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

According to the applicant who has worked for five years, whereafter he has been discharged, instead of being regularised, has approached the Tribunal praying for relief against the same. According to him he worked from 1983 to 1988 as casual labour while according to the respondents he worked between 1984- to 1988 and thereafter he has been engaged. It has not been stated that no work was available and that is why he was not given work or senior to him were to be re-engaged. The only thing which has been said is that in the screening he was not regularised while others were regularised and his case is still under consideration. If so, the respondents are directed to consider his case for regularisation and in case any person junior to have been engaged, he should also be engaged forthwith i.e within one month and he shall be allowed to continue if

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juniors have been allowed, which has nothing to do with the case of regularisation, which will be done.


Adm Member.


Vice Chairman.

Shakeel/-

Lucknow: Dated: 25.2.93.